

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9524/2022
(Arising out of impugned final judgment and order dated 26-10-2018
in CRLA No. 3195/2017 passed by the High Court Of Judicature At
Allahabad)

LAV KUMAR @ KANHIYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 142285/2022 - APPLICATION FOR EXEMPTION FROM FILING
ORIGINAL VAKALATNAMA/OTHER DOCUMENT

IA No. 142278/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 142281/2022 - EXEMPTION FROM FILING O.T.

IA No. 142289/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 23-04-2024 This matter was called for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Dr. Sushil Balwada, Adv.
Mr. Nagendra Singh, Adv.
Dr. Sanjay Gupta, Adv.
Mr. Naman Raj Singh, Adv.
Dr. Nbv Srinivasa Reddy, Adv.
Ms. Mamta Singh, Adv.
M/S. V. Maheshwari & Co., AOR

For Respondent(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Ajay Kumar Parjapati, Adv.
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for bail is rejected.

Leave granted.

Hearing expedited.

List the matter for hearing in August, 2024.

**In the meantime, Original Records be summoned
from the Trial Court**

**(SONIA BHASIN)
COURT MASTER (SH)**

**(RANJANA SHAILEY)
COURT MASTER (NSH)**